

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/MP/2013

Subject : Application under para 5.16 of the "Guidelines for determination of tariff by bidding process for procurement of power by distribution licensees" issued by the Ministry of Power, Government of India, vide Notification No. 23/11/2004-R&R (Vol-II) dated 19.1.2005.

Date of Hearing : 7.2.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Chhattisgarh Surguja Power Ltd.

Parties present : Shri Yojesh Juneja, CSPL

Record of Proceedings

The representative of the petitioner submitted that present petition has been filed seeking approval of the Commission for further extension of time (for the period of 730 days i.e up to 31.3.2015) to complete bid process of the project to select a successful bidder. The issues such as coal block has not been resolved by the Ministry of Power He further submitted that Commission vide its order dated 26.3.3012 in Petition No. 39/MP/2012 had granted extension up to 30.3.2013 to complete the bid process.

2. The representative of the petitioner submitted that on the advice of Ministry of Power, the last date of submission of RFQ was extended thirteen times, on each occasion by two to three months due to forest related issues concerning the Pindrakhi and Puta-Parogia coal blocks in Hasdeo Arand Coal fields of South Eastern Coal Fields Limited allocated to the project. Presently, the last date of submission of RFQ is 3.4.2013. In response to Commission`s query, regarding steps taken by the petitioner, the representative of the petitioner submitted that a meeting was held in the month of November, 2012 with CEA and Ministry of Forest. However, nothing has been crystallized and report is still awaited.

3. The Commission observed that RFQ was issued on 15.3.2010 and the process has not progressed further due to forest related issues. In the meantime, the Central

Government is considering to revise the Standard Bid Documents. The Commission desired to know whether it would be appropriate to cancel the process of competitive bidding and start it afresh after resolution of the forest related issues as it might provide a chance to more bidders to participate. The representative of the petitioner sought leave of the Commission to take instructions of the Central Government in this regard.

4. Accordingly, the Commission directed the representative of the petitioner to take instruction from the Central Government and file its submission on affidavit within four weeks.

5. The petition shall be listed for hearing on 26.3.2013.

By order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)